

HIGH COURT OF MADHYA PRADESH

RP.No.703/2020

**(Indian Nursing Council Vs. Mother Teresa Institute of Nursing
runs by Florence Nivedita Educational Society & Another)**

Gwalior, Dated : 31.07.2020

Shri Vivek Khedkar, learned Assistant Solicitor General for the petitioner.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

Heard on the question of admission.

This review petition has been filed seeking correction/ modification of the order dated 20.02.2020 passed in W.P.No. 28697/2019.

Learned counsel for the petitioner submits that he had appeared on behalf of Indian Nursing Council in W.P.No.28697/2019, who was arrayed as respondent No.1 in that petition, however, due to inadvertence typographical error, his name could not be mentioned in the final order.

In view of the aforesaid, the review petition stands allowed. This review petition is duly supported by the affidavit of Shri Vivek Khedkar. The presence of Shri Vivek Khedkar is marked for respondent No.1. On the date of hearing number of cases were listed

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and identical matters were listed in which the presence of Shri Khedkar has already been marked, but due to inadvertence typographical error in that case his name could not be marked. The name of Shri Vivek Khedkar be read as the counsel for the respondent No.1. This review petition stands allowed.

This order shall be read conjointly with the order dated 20.02.2020 passed in W.P.No.28697/2019.

A copy of this order be kept in the record of W.P.No. 28697/2019.

E-copy of this order be provided to the petitioner and it is made clear that E-copy of this order shall be treated as certified copy for practical purposes in respect of this order.

AK/-

**(S.A.Dharmadhikari)
Judge****(Vishal Mishra)
Judge**